

Annexure-7

Name of the Corporate Debtor: Mas Projects Engineers Private Limited (In-Liquidation)

Date of Commencement of Liquidation: 30.10.2019

List of Stakeholders Version-2 as on 21.03.2026

List of other Stakeholders, if any (other than Financial Creditors and Operational Creditors)

(Amount in ₹)

Sl. No	Name of stakeholder	Category of stakeholders (preference shareholders / equity shareholders / partners / others)	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment t pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee						% share in total amount of claims admitted
	Total				₹ -	₹ -		₹ -		₹ -	0%	₹ -	₹ -	₹ -	₹ -	

As per the records available on the Ministry of Corporate Affairs (MCA) portal, the Master Data of the Corporate Debtor reflects an Authorised Share Capital of ₹75,00,000, out of which the Paid-up Share Capital is ₹44,46,970. However, as informed by the erstwhile Liquidator, no claim has been received from any of the shareholders.

Mas Projects Engineers Private Limited (In-Liquidation)

List of Stakeholders

List of Stakeholders Version-2 as on 21.03.2026

Disclaimer

The information contained in this List of Stakeholders ("List") is substantially based on information collected by the Liquidator on the basis of information made available to him by the erstwhile Liquidator.

This List has been prepared pursuant to Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Liquidation Regulations") and for no other purpose. The submission of this List is a part of the liquidation proceedings. Any recipient getting this List is only entitled to use the same for the purposes of liquidation proceedings, and is not entitled to circulate the whole or any part of the List for any other purpose.

The Liquidator disclaims liability for any losses/ liabilities or damages that may arise relying on the List. No damages/ losses/ penalties/ liabilities or any form of claim shall lie against the Liquidator for the List .